

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 179 of 2020

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.12.2020

Name of the Company: Royale Industries
V/s
APCO Industries Ltd

Section: 9 of the Insolvency & Bankruptcy Code

ORDER

Learned Counsel Mr. Rishabh Parikh appeared for the Operational Creditor.

Learned PCS Mr. Jatin Kapadia appeared for the Corporate Debtor.

Learned Counsel for the Operational Creditor submits that matter is settled.

Deed of settlement is produced on record.

Since, matter is settled; learned counsel for the operational creditor seeks permission to withdraw this matter. Permission is granted.

Accordingly, CP (IB) 179 of 2020 stands withdrawn and disposed of.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 2nd day of December, 2020

(MADAN B. GOSAVI)
MEMBER (JUDICIAL)